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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

OA No. 060/00686/2014

Date of decision- 06.04.2016

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

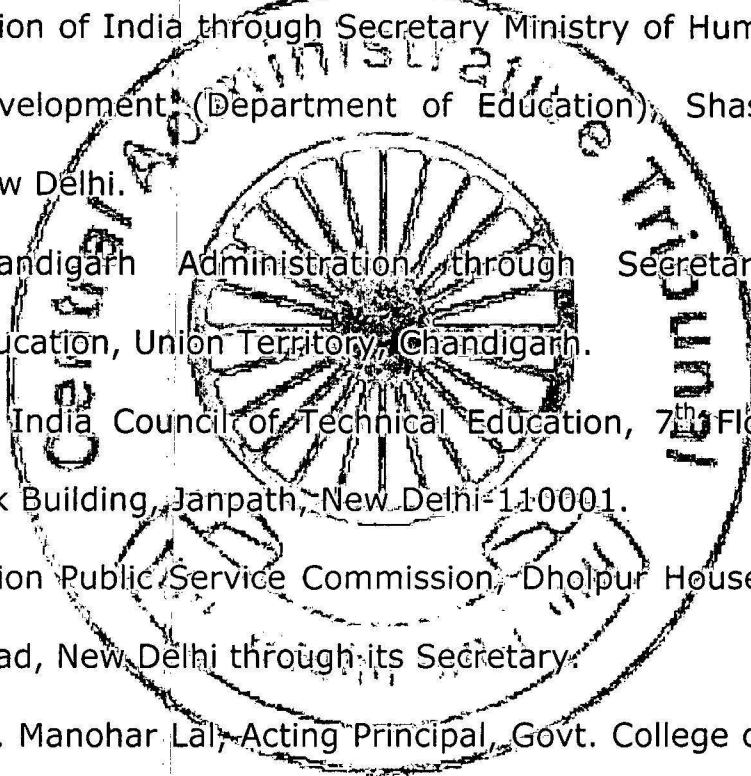
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Dr. Anand Kumar Sharma, Assistant Professor, Govt. College of Art,
Sector 10, Chandigarh.

...APPLICANT

BY ADVOCATE : Sh. S.S. Pathania

VERSUS

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1. Union of India through Secretary Ministry of Human Resource Development, (Department of Education), Shastri Bhawan, New Delhi.
 2. Chandigarh Administration through Secretary Technical Education, Union Territory, Chandigarh.
 3. All India Council of Technical Education, 7th Floor, Chander Lok Building, Janpath, New Delhi-110001.
 4. Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi through its Secretary.
 5. Sh. Manohar Lal, Acting Principal, Govt. College of Art, Sector 10, Chandigarh.
 6. Dr. S.S. Dahiya, Director State Council of Education and Research Training, Sector 32, Chandigarh & Acting Principal, Govt. College of Art, Sector 10, Chandigarh.

...RESPONDENTS

BY ADVOCATE: Sh. H.S. Sullar, counsel for respondent no. 2.
Sh. Ashok Sharma, counsel for respondent no. 3.
Sh. B.B. Sharma, counsel for respondent no. 4.
Sh. Rohit Seth, counsel for respondent no. 5.
None for respondent no. 6.

ORDER (ORAL)**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-**

1. Challenge in this O.A is to the order whereby the official respondents have given charge of acting Principal to respondent no. 5.
2. Sh. H.S. Sullar, counsel for contesting respondent no. 2 submitted that the present O.A has become in-fructuous as respondent no. 5 i.e. Manohar Lal, is no longer acting Principal with them. He also apprised this court that after completion of period, another person was given charge of Principal whose appointment was challenged in O.A. No. 060/01164/2014 titled **Manohar Lal Vs. U.O.I. & Ors.** decided on 04.11.2015 wherein impugned order was quashed and set aside. Mr. Sullar, submitted that there is no Principal working with Govt. College of Arts and they will fill the vacant post as per the rule formulation, therefore, the present O.A may be disposed of having been rendered infructuous.
3. The learned counsel applicant did not dispute the factual accuracy.
4. In view thereof, the present O.A is disposed of as having been rendered in-fructuous.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)

Sanjeev Kaushik
(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 06.04.2016
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